

Complex proposed to be set up in Indore by Madhya Pradesh Government are pending for approval of Union Government and if so, since when and the time by which decision will be taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) No Sir.

(b) The information is being collected and will be laid on the Table of the House.

[English]

Guest House in Manipur in Memory of I.N.A. Martyrs

2421. PROF. MEIJINLUNG KAMSON : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government of Manipur has approached the Union Government for setting up a guest house in memory of the I.N.A. martyrs at Moirang at an estimated cost of Rs. 44 lakhs; and

(b) if so, the steps taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). The Government of Manipur has submitted a revised proposal for a guest house for the I.N.A. Complex at Moirang at an estimated cost of Rs. 18.50 lakhs. The proposal is under consideration.

Setting up of Safari Parks

2422. SHRI RADHAKANTA DIGAL : Will the PRIME MINISTER be pleased to state :

(a) the number of safari parks set up at different places in the country;

(b) whether Government have a proposal to expand the existing Lion Safari Parks in Orissa; and

(c) if so, the specific measures proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) According to available information, Lion Safari Parks have been set up at the following places in the country :

- (1) Hyderabad, Andhra Pradesh
- (2) Bannarghatta, Karnataka
- (3) Nandankana, Orissa
- (4) Borivili, Maharashtra
- (5) Chatbir, Punjab
- (6) Gir, Gujarat (under construction)

(b) and (c). There is no proposal at present for the expansion of the Lion Safari Park at Nandankanan, Orissa. However, improvement of the internal road system is under consideration.

Aid for Making SC/STs Projects More Viable

2423. DR. K.G. ADIYODI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the additional aid proposed by Government for the SC/STs projects which have not become viable even after spending the full allotment according to the time schedule in places like Wynad, Attappadi and Idukki in Kerala; and

(b) whether there is any proposal to conduct any evaluation study regarding the projects so as to avoid further problems in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) The Ministry of Home Affairs sanctions special Assistance for Special Component Plan for the development of Scheduled Castes and tribal sub-plan for the development of tribal people to the Kerala Government. In addition State Plan funds are also spent. The schemes taken up cover different sectors, such as Agriculture, Co-operation, Education minor irrigation, village, cottage and small scale industries. The Ministry is not aware of any project which has not become viable even after spending the full allotment.

(b) The Kerala Tribal Research Institute has evaluated ITDP Attapady and proposes to take up evaluation of ITDP Iddukki in addition to some selected schemes such as Balwadies and Nursery schemes and housing.

Judicial Enquiry into Orgy of Violence in Delhi and Other Places

2424. SHRI S.M. BHATTAM :

SHRI BASUDEB ACHARIA :

SHRI PIYUS TIRAKY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are intending to institute a Judicial enquiry into the orgy of violence in Delhi and other places which occurred after the assassination of the Prime Minister Shrimati Indira Gandhi.

(b) whether there is truth in the Press interview with the Prime Minister published in Sunday indicating the above possibility; and

(c) what is the stand of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (c). The matter of holding an Judicial enquiry is under the consideration of the Government.

Proposal for Changing Police Act of 1861

2425. SHRI T. BASHEER : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal for changing the Police Act of 1861 as recommended by the National Police Commission; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b). The National Police Commission which was set up to make recommendations for improving the Police administration in the country formulated a draft Police bill incorporating the provisions to reorient

the police duties, powers etc. of the Police forces. The details of the draft Police Bill are given in the Eighth report of the Commission. Copies of the reports of the Commission have been placed on the table of the House on 30-3-83. Copies of the reports have been sent to the State Govts. for taking appropriate action. The State Govts. have been requested to convey their views on the draft Police Bill

Inclusion of Officers in Select Lists for Grade I of Central Secretariat Service

2426. SHRI SHANTI DHARIWAL : Will the PRIME MINISTER be pleased to state :

(a) the strength of officers for inclusion in Select Lists for 1979, 1980 and 1981 for Grade I of the Central Secretariat Service as determined under Regulation 3 of CSS (Promotion to Grade I and Selection Grade) Regulations, 1964;

(b) actual number of officers included in the above Select Lists;

(c) the reasons for shortfall, if any; and

(d) steps contemplated to cover up the gap ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) : (a) and (b). The strength of the Select Lists for Grade I of the Central Secretariat Service for the years 1979, 1980 and 1981 and the number of officers actually included in the Select Lists for the respective years are indicated below :

Years of Select List	Strength of the Select List	Number of officers included in the Select List
1979	148	148
1980	142	143
1981	123	122

(c) One officer whose case was kept in sealed cover figured in the Eligibility List